

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.15
C.P. (IB)No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners Singapore
Fund IV Pvt. Ltd. ... Petitioner
Vs.
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Bhavya Mohan with Shri Rahul.M

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner.
2. This Adjudicating Authority, vide Order dated 26.02.2024, has reserved the present Petition for Orders. However, during the course of the hearing, Ld. Counsel appearing for the Petitioner has submitted that the matter has been settled between the Parties, and that they have also filed a Memo for Withdrawal vide Diary No.2429 dated 22.04.2024, and therefore seeks to permit the Petitioner to withdraw the Company Petition.
3. In the circumstances, taking into record the aforesaid Memo for Withdrawal, the instant Petition bearing **C.P.(IB) No.194/BB/2022 is hereby dismissed as withdrawn.**

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)